

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of order : 23.4.1998

O.A. No. 122/1996

Jagdish Prasad Jat, aged 35 years, son of Shri Dev Karanji Jat - Official address : Telephone Operator, Telephone Exchange, Bhilwara; Residential address : Village & Post Raila, District Bhilwara.

... Applicant.

v e r s u s

1. Union of India - through the Secretary, Ministry of Telecom, New Delhi.
2. The Chief General Manager (Telecom), Rajasthan Circle, Jaipur.
3. The Director, Telecom, Udaipur.
4. Telecom District Engineer, Bhilwara.

... Respondents.

Mr. Kamal Dave, Counsel for the applicant.

Mr. R.K. Purohit, Advocate, Brief holder for Shri J.P. Joshi, Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicant, Jagdish Prasad Jat, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging his transfer from Bhilwara Telecom District to Chittorgarh Telecom District. He has also sought a direction to the respondents to send him for training for the post of Junior Telecom Officer. The learned Counsel for the applicant prays that para 8.3 in the relief clause of the application be deleted. It accordingly stands deleted.

2. Heard the learned counsel for the applicant and Shri R.K. Purohit, Advocate, brief holder for Shri J.P. Joshi, Counsel for the respondents.
3. The learned counsel for the applicant states that the applicant has been sent for training for the post of Junior Telecom Officer. He further states that this application has now become infructuous. This application is, therefore, dismissed as having become infructuous. No order as to costs.

Gopal Krishna
(GOPAL KRISHNA)
Vice Chairman

cvr.